HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) (Office of the Registrar General at Srinagar)

Subject: Surrender of the Certificate of Enrollment as an Advocate.

NOTIFICATION

No: 2025/RG/LP

It is hereby notified that the below mentioned applicant has voluntarily suspended her practice as an Advocate and have surrendered her Certificate of Enrolment as an Advocate, therefore, the same is

suspended:

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Ms. Aarizoo Javed D/O Shri Javaid Ahmad Rather R/O Bakshi Abad, Anantnag	09.09.2025	JK-814/2021 Dt.13.12.2021 (Absolute)

By Order.

(Mohammad Yasin Beigh) Registrar(Admn)

Dated: 15.09.2025

Dated: 15.09.2025

No: 66213-75

Copy to the: -

- 1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
- 2. Principal District & Sessions Judge, Anantnag.
- 3. Secretary, Bar Council of India, New Delhi.
- 4. President J&K High Court Bar Association, Jammu/Srinagar.
- 5. President District Bar Association, Anantnag
- 6. Manager Government Press, Srinagar for publication in the next issue of the
- 7. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same on the official website of the High Court for information of
- 8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

(Registrar (Admn)) 10. Ms. Aarizoo JavedD/O shri Javaid Ahmad Rather R/O Bakshi Abad, Ano 9. Notifications file for record. AP Munsiff, Down, Anantrog: for information.